

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1248**

**TO BE ANSWERED ON THE 30<sup>TH</sup> JULY, 2024/ SHRAVAN 8, 1946 (SAKA)**

**STATEHOOD FOR PUDUCHERRY**

**1248 SHRI SELVAGANAPATHI T.M.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the demand for Statehood for Puducherry has been a long pending one;**

**(b) whether it is true that unless the Statehood is granted, Puducherry Government cannot exercise any powers for creating employment potential by inviting more industries to Puducherry and also creating infrastructure facilities for tourism;**

**(c) whether it is a fact that so far 13 resolutions have been passed by the Puducherry Assembly demanding Statehood for the Union Territory;**

**(d) the reasons that the Centre insists that the status quo of Puducherry shall remain as it is now despite passing resolution after resolutions by the Assembly; and**

**(e) if so, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): The resolutions passed by the Puducherry Legislative Assembly, from time to time, seeking Statehood for the UT of Puducherry were duly considered and it was decided that the status quo should continue owing to the distinct position of the UT of Puducherry, geographically, administratively and financially. The UT of Puducherry has a robust governance and administrative setup and within the existing constitutional and legal framework, the UT has created infrastructure facilities for Tourism, and has promoted industrial development and commerce, including establishment of many large, medium and small-scale industries.**

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